

Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Orissa

High Court Of
Patna

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Table of Contents

<i>Gauhati High Court Launches Online eServices Portal for Kohima.....</i>	<i>4</i>
<i>Special Drive for eFiling of Cases in District Courts of Tripura.....</i>	<i>5</i>
<i>Tripura High Court Develops Online Leave Application.....</i>	<i>6</i>
<i>High Court of Meghalaya Conducts a Training on Computer Skill Enhancement for JOs.....</i>	<i>7</i>
<i>Inauguration of Touch Screen Information Kiosks at Madurai Bench of Madras High Court.....</i>	<i>8</i>
<i>High Court of Madras Conducts Training on e-Filing of Cases in the District Judiciary.....</i>	<i>9</i>
<i>Hands-On Training for Court Staff on CIS at Jaipur Bench at Rajasthan High Court.....</i>	<i>10</i>
<i>ECT Foundation Training for Newly Recruited District Judges Held at Bihar Judicial Academy.....</i>	<i>11</i>
<i>Module for Preparation and Monitoring of Annual Budget for the High Court of Kerala.....</i>	<i>12</i>
<i>Kerala High Court Showcases E-Justice System to Visiting Judges.....</i>	<i>13</i>
<i>High Court of Kerala Issues Guidelines for e-Post Notice Delivery.....</i>	<i>14</i>
<i>High Court of Kerala Conducts IT Training for Court Officers.....</i>	<i>15</i>
<i>Budget Preparation, Monitoring and Management System of High Court of Kerala.....</i>	<i>16</i>
<i>Download Facility for Paperbook/ Orders Extended at Punjab & Haryana High Court.....</i>	<i>18</i>
<i>High Court of Delhi Conducts ECT Training for Court Managers & Admin of District Judiciary.....</i>	<i>19</i>
<i>Achievements of Phase I and II of the e-Courts project of the High Court of Orissa.....</i>	<i>23</i>
<i>Ongoing Phase III of eCourts Project at High Court of Orissa.....</i>	<i>32</i>
<i>Best practices (e-Initiatives) of the High Court of Orissa.....</i>	<i>35</i>
<i>Achievements of Phase I and II of the e-Courts project of the High Court of Patna.....</i>	<i>54</i>
<i>Ongoing Phase III of eCourts Project at High Court of Patna.....</i>	<i>57</i>
<i>Best Practices (e-Initiatives) of Patna High Court.....</i>	<i>59</i>
<i>Other e-Initiatives of High Court of Patna.....</i>	<i>64</i>
<i>Number of Cases Dealt on VC in High Courts and District Courts as on 30.06.2024.....</i>	<i>71</i>
<i>Status of Implementation of Rules of VC as on 30.06.2024.....</i>	<i>72</i>
<i>Status of Implementation of Rules of e-Filing as on 30.06.2024.....</i>	<i>73</i>
<i>Status of Implementation of e-Sewa Kendras as on 30.06.2024.....</i>	<i>74</i>
<i>Status of Implementation of e-Payments as on 30.06.2024.....</i>	<i>75</i>
<i>Statistics of Virtual Courts-30.06.2024.....</i>	<i>76</i>
<i>Status of Installation of Justice Clock in High Courts.....</i>	<i>77</i>
<i>Status of Implementation of ICJS as on 30.06.2024.....</i>	<i>78</i>
<i>E-Filing Total Count as on 30.06.2024.....</i>	<i>79</i>
<i>e-Committee Outreach/ Training Programmes Conducted During the Month of June 2024.....</i>	<i>80</i>

Gauhati High Court Launches Online eServices Portal for Kohima



The Kohima Bench High Court of Gauhati has launched a new online portal to improve efficiency, transparency, and convenience for employees, job applicants, advocates and stakeholders. The portal offers a variety of features including an Online Leave Management System, an Online Recruitment Portal, an Online Inventory Management

System, and a WhatsApp Channel for broadcasting important information. These features will streamline workflows, reduce paperwork, and improve access to information for all users of the court system. The link of portal is: <https://hcnlservices.in/home/index.html>

Special Drive for eFiling of Cases in District Courts of Tripura

Tripura eFiling Dashboard			
Total Advocate in Bar Table	2407	Advocate Registered	836
Advocate Verified	804	Advocate Not Verified	32
Total Litigant Registered	60	Total Litigant (Party In Person)	16
Litigant Not Verified	8		
Total New Cases Final Submitted	2109	Total New Cases Consumed In CIS	2092
New Cases Verified In CIS	499	New Cases Rejected In CIS	41
Total Document Uploaded	3278	Total Document eSigned	136
Total Oath Recorded	344	Application Submitted	75

A Special drive for eFiling of cases of all types in the District Courts of Tripura was initiated in June 2024. As part of this drive, Ld. District Judges of all Districts held meetings with Bar Association representatives to ensure e-Filing of all case types. In June 2024, 2,109 cases were successfully filled with online Court

Fee payments in different District and Sub-Divisional Courts in Tripura. The Para Legal Volunteers (PLVs) attached to eSewa Kendras along with dedicated court staff, assisted the learned Advocates and Advocate clerks in seamless eFiling of cases.

Tripura High Court Develops Online Leave Application



Leave Application Form

Application No - **0706202417**
Date of Submission - **06 Jul 2024 12:57:28**

Application Details

Employee Name : ANIMESH ROY	Designation : System Assistant
Location : High Court Of Tripura, Agartala	
Leave Type : Casual Leave	Station Leave : No
Leave From : 17-07-2024	Leave To : 17-07-2024
Station Leave From :	Station Leave To :
Leave day : 1.00 (1 day(s))	Leave Reason : Family Affairs
Forwarded From :	Forwarded Remarks :
Attachment :	

Note: Leave Form Generated from VMS Application

The Registry of the High Court of Tripura has launched a new Online Leave Application module for its employees. This online system streamlines leave requests and approvals. Employees can now view their leave balances and submit applications directly through the application's all-in-one dashboard with a leave wallet. This eliminates

the need for repetitive paperwork and ensures real-time monitoring with data visibility. Additionally, the system automatically generates leave orders upon approval, further enhancing convenience for both employees and the administration. This initiative marks a significant step towards modernising administrative processes within the judiciary.

High Court of Meghalaya Conducts a Training Programme on Computer Skill Enhancement for Judicial Officers



On 07.06.2024, a training session of ECT_16_2024 on "Live Streaming of Court Proceedings" was conducted by Monica Shullam, Junior Administrative Assistant, Enrich Nongbri, Computer Operator, and Freddie Susngi, Typist at the High Court of Meghalaya. . The session was attended by 70 staff-members from all district and sub-divisional courts. On 14.06.2024, another session of ECT_4_2024 was held for advocates and advocate clerks, led by

Miss Fanchie G. Momin, an Advocate and Advocate Master Trainer, with 48 advocates from Tura and Dadenggre in attendance. Similarly, on 28.06.2024, a similar ECT_4_2024 training for advocates and advocate clerks was conducted by Miss Maxaldin Iawai and Shyamlorr Marak, both Advocate Master Trainers, with 32 advocates participating from Tura and Dadenggre.

Inauguration of Touch Screen Information Kiosks at Madurai Bench of Madras High Court



On 19.06.2024, Hon'ble Justice R. Mahadevan, the Acting Chief Justice of the High Court of Madras, along with the Companion Judges, inaugurated eleven new touch screen information kiosks at various locations in the Administrative Block of the Madurai Bench of the Madras

High Court. These kiosks are designed to provide quick and easy access to court-related information, enhancing the overall efficiency and accessibility of court services for the public.

High Court of Madras Conducts Training Programmes on e-Filing of Cases in the District Judiciary



The High Court of Madras had migrated from e-filing version 2.0 to version 3.0 and also mandated e-filing of various types of cases in the Judicature of Madras High Court and in the District Judiciary and for effective implementation of e-filing of cases, periodical training programmes are being conducted to

the Judicial Officers, Advocates and Staff Members in the District Judiciary by the District concerned. So far 1,504 Judicial Officers, 2,054 Advocates and 15,917 Staff Members have been sensitised through the Training programmes conducted in the District Judiciary.

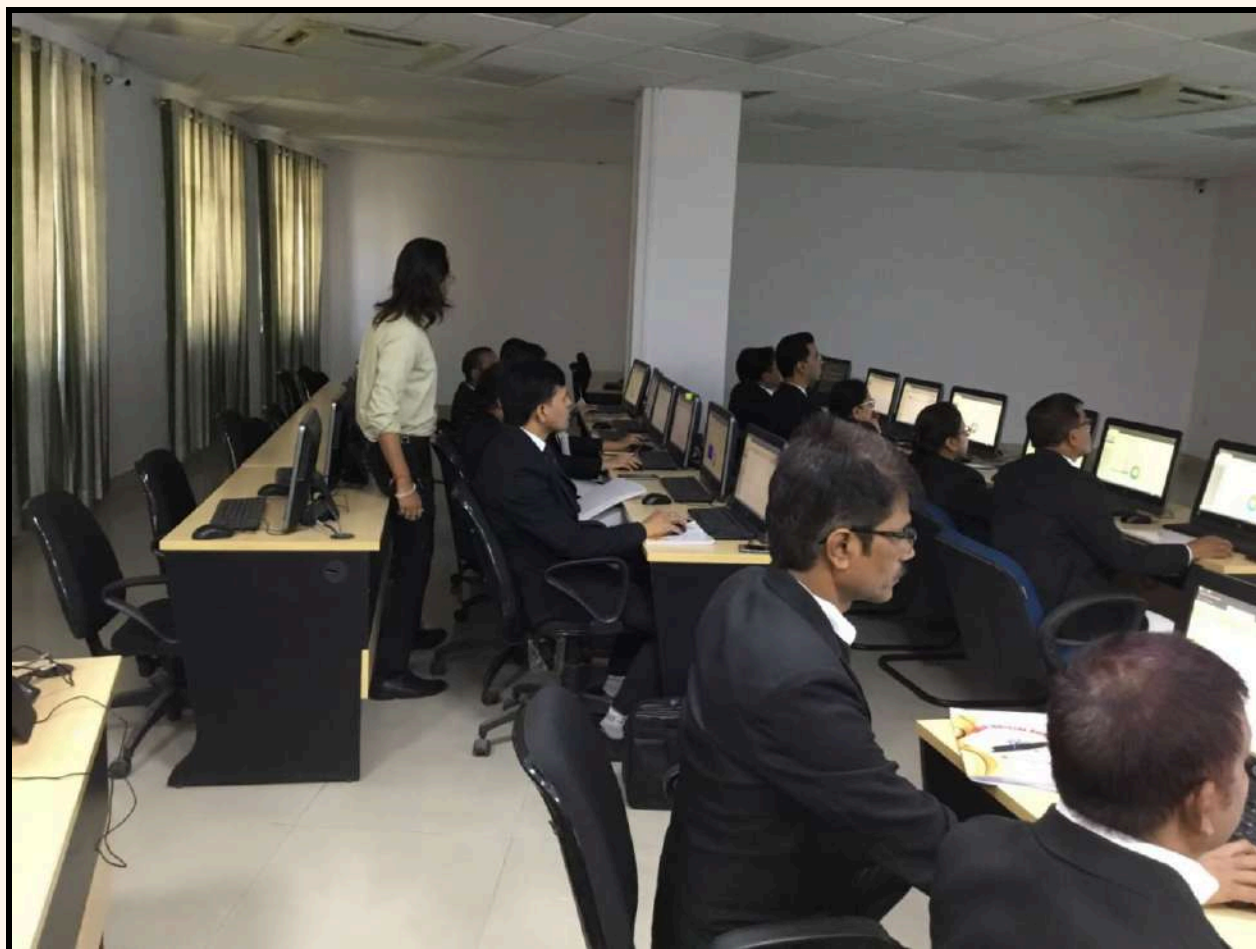
Hands-On Training for Court Staff on CIS for Criminal Major Acts at Jaipur Bench at Rajasthan High Court



In a bid to familiarise staff with the upgraded CIS (CIS 1.0) and Criminal Major Acts, a 2-hour training session was conducted on 11.06.2024, by the Technical Team of the High Court of Rajasthan.

The session targeted 40 Officials, including Assistant Registrars/Court Masters working as Stamp Reporters in the Jaipur Bench of Rajasthan High Court.

ECT Foundation Training for Newly Recruited District Judges (Entry Level) Held at Bihar Judicial Academy



A Foundation Training Programme was organized by the Bihar Judicial Academy for newly recruited District Judges (Entry Level) on 29.06.2024. The training focused on features of the Case Information System (CIS),

such as daily proceedings, entering delay reasons, and report generation, as well as the Judicial Officer Activities Monitoring System (JOAMS). A total of 14 officers participated in the training.

Module for Preparation and Monitoring of Annual Budget for the High Court of Kerala



The High Court has developed a software named 'Module for Preparation and Monitoring of Annual Budget (Plan and Non Plan)' to streamline and enhance the budget preparation and monitoring processes across all courts in Kerala. This comprehensive system aims to automate workflows, improve accuracy, ensure transparency, and facilitate efficient budget management, aligning with the modern needs of the judiciary. On June 20, 2024, Hon'ble the Chief

Justice of Kerala inaugurated the Module. Hon'ble Mr. Justice A. Muhammed Mustaque- (Chairman, Computer Committee) and Hon'ble Dr. Justice A.K. Jayasankaran Nambiar (Hon'ble Member of the Finance Committee and Monitoring Committee for Schemes of the High Court)delivered remarks during the ceremony. The event was attended by Honourable Judges, Registrars of the High Court, the Director of KSMCC, and the Director of the Kerala Judicial Academy.

Kerala High Court Showcases E-Justice System to Visiting Judges



On 08.06.2024, the High Court of Kerala welcomed Hon'ble Justice Suraj Govindaraj from the High Court of Karnataka and Hon'ble Justice Anoop Chitkara from the High Court of Punjab, to learn about the e-justice system developed by the Kerala High Court. An interactive session was held with Mr. Justice Raja Vijayaraghavan V, Member of

the Computer Committee, and Mr. Joseph Rajesh KA, Registrar of Computerisation-Cum-Director of IT. The IT team also delivered a brief presentation showcasing the Case Management System, specifically designed and developed to support the e-justice platform by leveraging technology to enhance judicial processes in Kerala.

High Court of Kerala Issues Guidelines for e-Post Notice Delivery

THE HIGH COURT OF KERALA

HCKL / 5266 / 2024 - A7 Kochi -682031
Date: 15-06-2024

NOTICE

It is decided to introduce e-Post service rendered by the INDIA POST as a new option for service of summons / notices / orders to respondents. At present, as a pilot phase, delivery of articles by e- Post will be made available only in Thiruvananthapuram District and this shall be extended to all districts of Kerala at the earliest, after due notice.

Using e-Post, the articles shall be delivered on a D+1 basis, i.e., on the next day of forwarding the articles to the dashboard of the Postal Department. Advocates can opt for sending notices through e-Post, if the Honourable Court has ordered service of notice either through e-Post or Speed Post and the advocate cannot opt for e-Post, if the service of notice is ordered to be through Registered Post.

Guidelines for Advocates/e-filers and Judicial Sections for using e-Post is appended herewith.

(By Order)
Signed by
P Krishna Kumar
Date: 15.06.2024 13:58
REGISTRAR GENERAL

Encl:- Guidelines for delivery of articles through e-Post

To:-

- The Advocate General, Ernakulam.
- The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
- The Additional Advocates General, Ernakulam (2 copies).
- The Additional Director General of Prosecutions, Ernakulam (2 copies).
- The Deputy Solicitor General of India, Ernakulam.
- The President, Kerala High Court Advocates' Association, Ernakulam.
- The Chairman, Bar Council of Kerala, Ernakulam.
- The State Attorney, Advocate General's Office, Ernakulam.
- The Senior Counsel, Government of India (Taxes), Ernakulam.
- The President, Kerala High Court Senior Advocates' Association, Ernakulam.
- The President of Kerala Federation of Women Lawyers, Ernakulam.
- The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam.
- The Secretary, Rule Committee under Section 123 CPC, High Court.

The High Court of Kerala has introduced the e-Post service provided by INDIA POST as a new option for serving summons, notices, and orders to respondents. Currently, as part of the pilot phase, e-Post delivery is available only in the

Thiruvananthapuram District, with plans to extend it to all districts of Kerala in the near future. Using e-Post, articles will be delivered on a D+1 basis, meaning on the day after forwarding the articles to the Postal Department's dashboard.

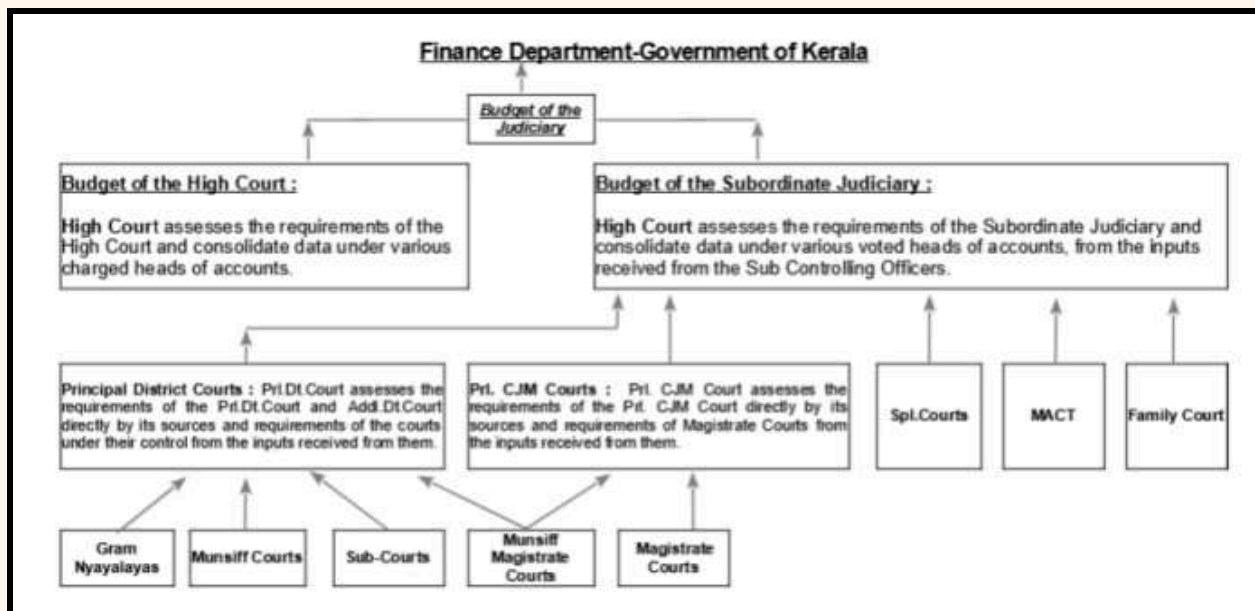
High Court of Kerala Conducts IT Training for Court Officers



A hands-on training session was conducted for Court Officers on 15.06.2024 at the I.T. Training Hall, High Court. The training was designed to familiarise the Officers

with the Vconsol Application and introduce the new features incorporated in the application. Technical Assistants also participated in this training session.

Budget Preparation, Monitoring and Management System of High Court of Kerala



The budget preparation process begins with the High Court issuing an O.M. to the concerned officers/sections of the High Court and Sub-Controlling Officers of District Judiciary, requesting to furnish the relevant proposals/details in the prescribed format to the Finance Wing, High Court, by June 30th. The O.M. is issued in the Month of May/June, though the Government circular regarding the preparation of Budget Estimates is

usually issued only by the end of July. As per the Government circulars issued in the previous years, the final date for submission of the proposals for the Non-Plan and Plan expenditure are generally fixed as 5th September and 10th September.

1. Assessment relating to the High Court.
2. Assessment relating to Subordinate Judiciary.
3. Assessment by a Committee of Honourable Judges.

Key Features Conceptualized:

DDO Submission: DDOs can submit data under all object heads to SCO users.

User Views: SCO Section and Finance Wing users can view data submitted

Data Review and Approval: SCO Section and FW users can accept/reject data with remarks.

Features of The New System:

Online Portal for Requirement Submission: All courts across Kerala will provide their budgetary requirements through a centralized online portal. The portal will be designed to capture detailed information for both Plan and NonPlan budgets.

Centralized Database: The submitted budget requirements will be stored in a centralized database accessible to the concerned sections in the high court.

Data Editing and Re-submission:

Users can edit and resubmit data upon rejection.

Status Tracking: Users can track the status of submitted object heads.

Locking Mechanism: Accepted data is locked to prevent further editing.

Proposal Generation: Section users can generate proposals for specific items under object heads.

Approval Workflow: The submitted budget requirements will undergo an approval process within the respective sections in the High Court. Approved budgets will be sent through a secure file workflow to different sections in the high court.

Integration with Asset System: The software will integrate with the existing asset system to cross-verify the necessity of requested items. The system will ensure that only essential items are submitted, preventing unnecessary requests.

Download Facility for Paperbook/ Orders Extended to Petitioners-in-Person at Punjab & Haryana High Court

The screenshot displays the official website of the High Court of Punjab and Haryana, Chandigarh. The header features the court's name in English and Hindi, along with its emblem. Below the header, a navigation menu on the left lists various services: Display Board, Video Conferencing, Online Mentioning, Filing Search, Case Search, and Certified Copy/Inspection. The main content area is titled 'Download Case Documents for Petitioner-In-Person Cases' and contains a form with three input fields: '*Case Type' (a dropdown menu), '*Case Number' (a text box), and '*Case Year' (a dropdown menu). A 'Search Case' button is positioned below these fields. The website's design is professional, with a blue and white color scheme.

The facility to download the paperbook/orders was earlier provided to the concerned advocates only. But now, this facility has been extended to the Petitioner-in-Person,

whereby, they can download the paperbook/orders in their cases on the official website of only this Court i.e. <https://www.phhc.gov.in/>.

High Court of Delhi Conducts ECT Training Programmes for Court Managers & Administrative Head Staffs of District Judiciary



On 04.06.2024, Delhi Judicial Academy Conducted ECT_05_2024 for Court Managers & Administrative Head Staffs of District Judiciary of Dwarka District Court, Patiala House

Court, Rouse Avenue District Court, Saket District Court, Rohini District Court, Karkardooma District Court and Tis Hazari District Court through Virtual Mode.

e-Committee Supreme Court of India Special Edition





Hon'ble Mr. Justice Chakradhari Sharan Singh
Chief Justice, High Court of Orissa



MESSAGE

I feel privileged to pen down this message for the High Court Special Issue of the e-Committee Newsletter. The e-Courts Project undertaken by the e-Committee is aimed at building an ICT enabled judiciary across the country for ensuring efficient, transparent and time-bound citizen centric services.

The project was conceptualized on the basis of the "National Policy and Action Plan for Implementation of Information and Communication Technology (ICT) in the Indian Judiciary – 2005" of e-Committee, Supreme Court of India. Since its inception in the year 2007 it has transformed the judiciary to a great extent. Phase-I of the project saw computerization of District and Taluka Courts, launching of Case Information System (CIS), initiation of process re-engineering exercise and connectivity of Court Complexes with Jails. Phase-II laid emphasis on capacity building of Judicial Officers, process re-engineering and delivery of information and services to the litigants and lawyers through websites, mobile phone applications, SMS, emails and kiosks. Besides, ICT Initiatives like virtual hearing, live streaming, e-Filing, Paperless Courts, digitization of case records etc were taken up in Phase II which helped judiciary overcome the challenges caused by pandemic.

After success of Phases I and II, now the e-Committee has come up with the national action plan for Phase III of the e-Courts Project to effect complete transformation of judiciary with a robust digital infrastructure as well as appropriate physical infrastructure across all courts in India. So far it has been an eventful journey under the tutelage of e-Committee, Supreme Court of India and a lot has been achieved. It is now up to the judiciary at the grassroots to spread awareness so that the digital divide can be bridged and litigants at the remotest corner are able to avail the benefits of e-Services.

We need to resolve to work harder in contributing to the mission of the e-Court of the Supreme Court of India.



Hon'ble Mr. Justice Krushna Ram Mohapatra
Chairman, Hon'ble I.T. And A.I. Committee



MESSAGE

I am extremely happy to write on the occasion of special issue of the e-committee newsletter highlighting the High Court's e-initiatives. The e-Courts Project has revolutionized the functioning of courts through technology. The e-Courts project has transformed the traditional judicial system into a more efficient, transparent and accessible system. The e-Courts project has achieved a significant milestone in the modernization of the Indian judiciary and serves as a model for other countries grappling with similar challenges. The e-Courts project has streamlined the judicial process and eased the access to justice. Now, the stakeholders have easy access to case information, orders and judgement which in turn fostering trust in the judiciary. Various e-Courts initiatives like CIS, e-filing, e-payment of court fees, video conferencing of court hearing, paperless court, live streaming of court proceedings, virtual court rooms, Vulnerable Witness Deposition Centres (VWDC) have gone a long way in enabling the stakeholders to participate in the court proceeding beyond time limit and boundary. The e-Courts project has significantly reduced the time and resources required for case management. Automated workflows, electronic filing and online case tracking have streamlined the judicial process, leading to faster resolution of cases and reduced backlog. The e-Courts project has empowered litigants, lawyers and citizens by providing them with access to legal information, resources and services through digital platforms. Citizens now can file cases, track their progress, and access legal documents online, reducing dependency on intermediaries and enhancing their participation in the legal process.

Under the guidance and encouragement of the e-Committee of the Hon'ble Supreme Court of India, the High Court of Orissa has endeavoured to further expand the horizon of digitization and using information technology for e-initiatives like paperless courts, e-payment of court fee, virtual hearing, e-custody certificates, e-traffic challans and vulnerable witness deposition centres in all the districts of Odisha. Virtual centres of the High Court have been set up in all the districts of the State to facilitate lawyers and litigants of the remote areas to e-file their cases in the High Court, participate in hearings through virtual mode and get online certified copies at their respective places without travelling to Cuttack. The facility of e-filing is now available to every corner of the State.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



Hon'ble Mr. Justice
Krushna Ram
Mohapatra
Chairman, Hon'ble I.T.
And A.I. Committee



Hon'ble Dr. Justice
Sanjeeb Kumar
Panigrahi
Member, Hon'ble I.T.
And A.I. Committee



Hon'ble Mr. Justice
Murahari Sri Raman
Member, Hon'ble I.T.
And A.I. Committee



Hon'ble Mr. Justice
Chittaranjan Dash
Member, Hon'ble I.T.
And A.I. Committee

Achievements of Phase I and II of the e-Courts project of the High Court of Orissa

Computerization of the Courts: Out of 812 courts in the State of Odisha, 642 have been equipped with ICT hardware items such as desktop computers, UPS units, printers, display board monitors with thin clients, and extra monitors with splitters. Additionally, 176 out of 200

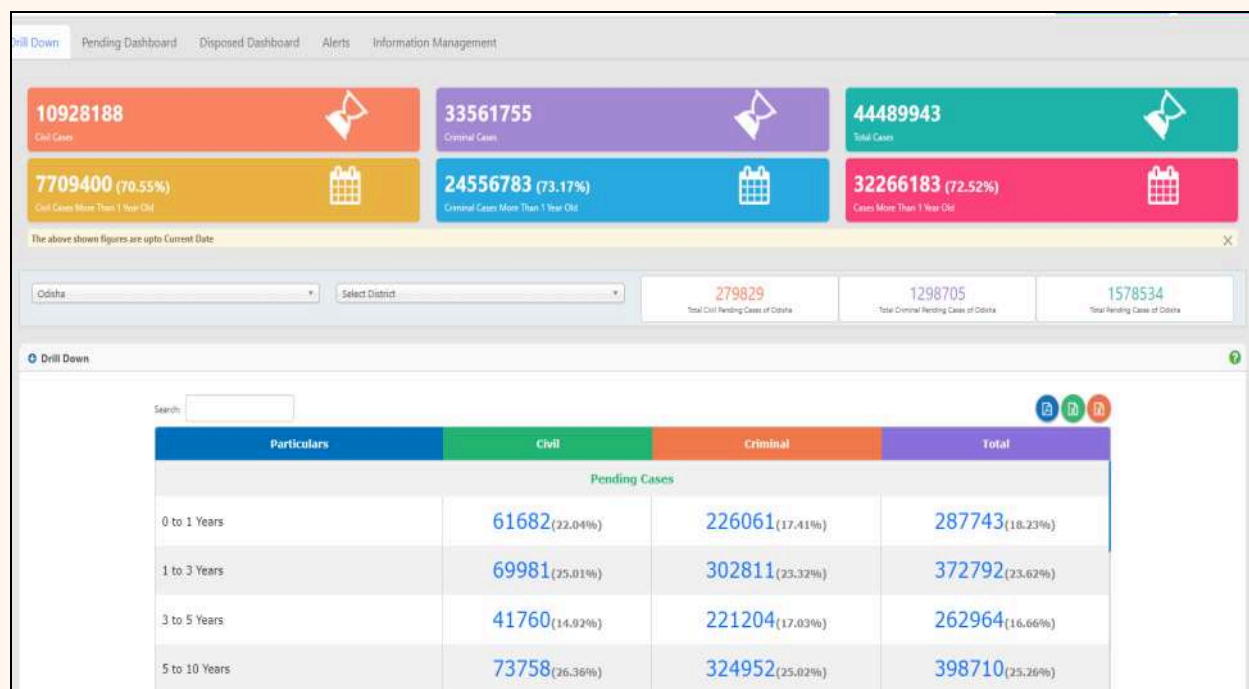
court complexes in Odisha have been furnished with ICT hardware items including DG sets, online UPS units, hard disks, information kiosks, and projectors with screens, as part of the computerization efforts under the e-Courts Project Phase I and II.

Implementation of DC CIS (District Court Case Information System):



An automation of judicial workflow has already been completed in CIS 3.1. Workflow automation was gradually increased from DC CIS 1.0 to 3.1. QR Code generation will be key to this automation which is already provided in DC CIS 3.1 and HC CIS 1.0.

Timely and regular updation of data on NJDG by all the Courts:



Data is replicated using the Slony tool, providing near real-time replication. Monitoring tools are provided to the management users (CPC login) of NJDG. Management users can see places from where data is not uploaded and time lag since when data is not uploaded. The Hon'ble Court has taken over management of CIS servers and System Officers/Assistants are using these tools to address issues. The e-Committee, Hon'ble Supreme

SMS services and e-Courts Mobile App:



Push functionalities have been made operational.

Court of India regularly sends mails about locations where data is not replicated timely requesting the concerned to immediately replicate data so that it is available for litigants and lawyers.

Central Filing Centre with sufficient infrastructure: The facility of Central Filing Centre (CFC) is available at District Court complexes.

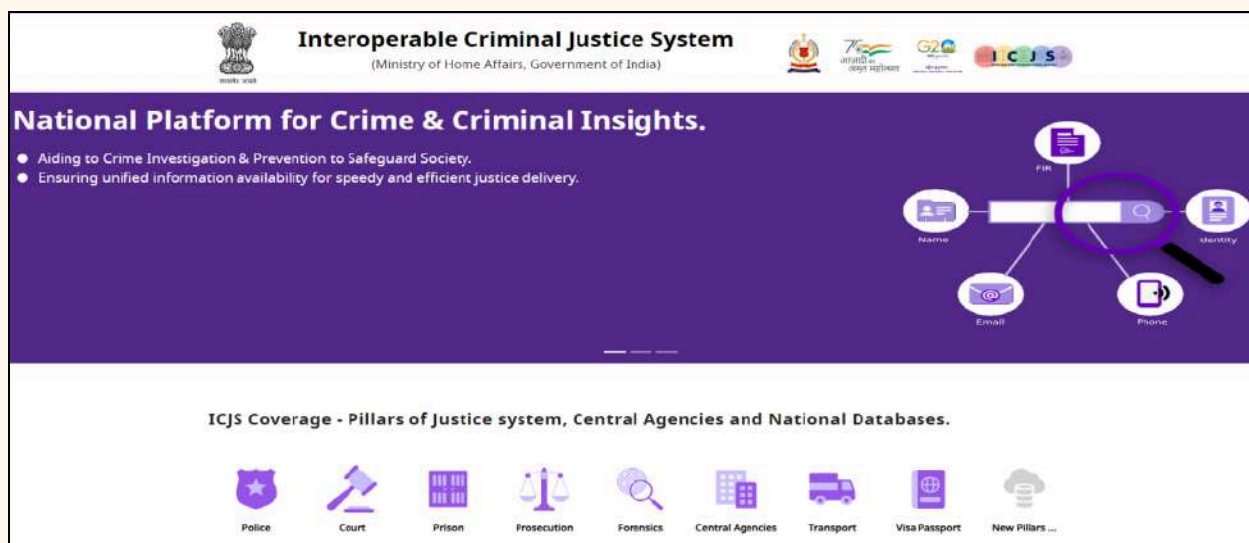
The e-Courts Services Mobile app has been launched, with the JustIS mobile app specifically designed for Judicial Officers. The app provides a notification facility and includes a feature for SMS updates on undated cases, which are sent to Judicial Officers every morning. Additionally, mSMS Pull and SMS

Unique Identification Codes to Judicial Officers Court Establishments:

		* State Name 11-Odisha					
				Total No of Districts : 30			
				Total No of Establishments : 265			
Sr No	Establishment Code	Establishment Name	DB Name	Version	PgSql / MySql	Courtweb Court Code	Establishment Court Code
1 - Anugul							
1.	5	Additional District Judge, Talcher	taladaj	NC3.2	P	ODAN04	ODAN04
2.	9	Addl. Civil Judge Junior Division Pallahara	palacjtd	NC3.2	P	ODAN08	ODAN08
3.	13	Addl. District and Sessions Judge, Athamallik	atmadaj	NC3.2	P	ODAN0C	ODAN0C
4.	10	Asst. Sessions Judge Athamallik	atmasaj	NC3.2	P	ODAN0A	ODAN0A
5.	3	Chief Judicial Magistrate, Anugul	anucjm	NC3.2	P	ODAN02	ODAN02
6.	11	Civil Judge Senior Division Athamallik	atmcjsd	NC3.2	P	ODAN09	ODAN09
7.	4	Civil Judge Senior Division, Anugul	anucjsd	NC3.2	P	ODAN03	ODAN03
8.	2	District and Sessions Judge, Anugul	anudj	NC3.2	P	ODAN01	ODAN01
9.	12	SDJM Athamallik	atmsdjm	NC3.2	P	ODAN0B	ODAN0B

JO Code gives unique identity to the Judicial Officers. Likewise, every Judicial Officer is identified in CIS with the help of JO Code. Every court establishment has been given a unique code. With the help of this Code, every establishment can be exactly traced in any computer system or database. More than 254 establishment Codes have already been assigned to different Court locations.

Interoperable Criminal Justice System (ICJS): Interoperable Criminal Justice System (ICJS) is part of the joint venture of e-Courts and ICJS Project. ICJS has been implemented in District Courts since 17.11.2020. Currently, the metadata of Charge sheet and FIR are being received from ICJS in relevant modules of CIS.



National Unification (Case Type Standardisation and Unification of other master data): Standardisation and unification of various key data elements like case types, disposal types, purposes types and adjournment types has been completed for all the establishments of CIS instances running throughout the State. Delay Reasons mentioned in CIS software are codified. Police Stations National codes given by CCTNS are updated in CIS software running in each court location.

Video Conferencing in District Courts and High Court: Video

Conferencing ventures are being used for Court hearing through VC and carry out the Court Proceedings by adhering to the Video Conferencing Rules, 2020.

E-Filing portal for High Courts and District Courts: e-Filing 1.0 was launched in High Court and District Courts on 4th April 2021. Subsequently e-Filing 3.0 was launched in the High Court and all the District Court establishments, who are enabled with CIS application from 2022. E-Filing Help Desk centres have been created and established in the High Court as well

as in all the District Courts. In the eFiling software, facility of eSigning is provided so that those who do not

possess a token for making digital signatures on pdf documents, will be able to use the eSign facility.



Email Ids for Court J.O and Staff:

As of now emails have been created for all Court Establishments and Judicial Officers. Email creation process has been automated and as a result every mail account creation is approved at three levels before it reaches the committee.

District Court Websites: District Court web sites have migrated to advanced versions of S3WAAS.

Virtual Courts (for Online Adjudication of Traffic Challan cases):

Virtual Courts was launched by High Court of Orissa on 02.08.2021 for traffic challan cases arising in the Cuttack-Bhubaneswar Commissionerate area on pilot basis. A total of 4,89,988 challans have been received in the Virtual Courts (Odisha Traffic CTC-BBSR Commissionerate) and a total amount of Rs. 2,70,22,500/- have been collected so far as on 22.02.2024.

Open API: The existing Bharat API subscribers (CMGI, SCRB) have been requested to migrate to NIC API Exchange Platform (NAPIX) in order to be able to use the e-Courts APIs.

NJDG for High Court: Upon the completion of unification of Case Types of High Courts, the National Codes have been entered in CIS Master and the data of the High Court of Orissa has started reflecting on the NJDG portal.

Unified HC Services Portal: Case Status, Cause list, Judgments, Orders of the High Court of Orissa can be accessed and searched on the e-Courts HC Services portal.

e-Sewa Kendras: A total of 109 e-Sewa Kendras have been established across various court complexes in the state, including one at the High Court of Orissa and 108 at District and Taluka Court complexes, to provide e-services to advocates.



Video Conferencing Cabin: Thirty Video Conferencing cabins i.e. one in each District Court complex and three Video Conferencing cabins for High Court of Orissa have been established to extend the facility of participating in virtual hearings to Advocates who may not have the means to arrange their own facility of video conferencing.

Justice Clock: A Justice Clock was established in the Orissa High Court on 16th December, 2019 to showcase various litigation related information of the District Judiciary as well as information relating to e-Courts services for lawyers and litigants who visited the High Court. The virtual Justice Clock of Orissa High Court can be viewed at - <https://www.orissahighcourt.nic.in/justice-clock/>

GIMS: Government Instant Messaging System (SANDES) is

a platform that provides a mobile application for instant messaging and a portal for administration and dashboard services has been implemented for the Judicial Officers of the State.

Mapping of Court Complexes: Mapping of Court Complexes and its GPS locations through mobile application has been completed for the State of Orissa. This will benefit litigants particularly those who come from other districts.

Judicial Officers as Master Trainers: Judicial Officers have successfully completed the Master Trainers training conducted by the Hon'ble eCommittee and they became Ubuntu-Linux Master Trainers. They conducted training sessions for the rest of the Judicial Officers and court staff. The trained Ubuntu-Linux Master Trainers as

Ubuntu-Linux and CIS Master Trainers for Judicial Officers and creation of an equal number of Ubuntu-Linux Master Trainer Judicial Officers of the State has been implemented.

DSAs as CIS Master Trainers: Court Officials trained by the Hon'ble eCommittee as District System Administrators (DSAs)-cum-CIS Master Trainers of Orissa. These DSAs have proved to be very helpful in managing the day to day CIS related activities and training other Court personnel.

Training to be given to Staff and Judicial Officers: The Change Management by the Hon'ble eCommittee where Judicial Officer Master Trainers and Court Officials DSA-cum-CIS Master Trainers have been trained for the State of Orissa.

Connectivity: MPLS Connectivity for 154 Court Complexes have been provided by BSNL under e-Courts Project Phase-II.

Cloud Computing: The e-Courts Phase II policy Plan Document has envisaged the implementation of Cloud Version 3.0. The Cloud version of software will act as single software catering to all the District/ Taluka Courts. In the above regard, District Court as Kendrapara has been selected as pilot. The Cloud version of CIS has been deployed and observed that all the modules of the CIS are working fine.

Scanning and Digitization of Case Records of the High Court: 3,15,04,457 number of pages in High Court of Orissa and 6,02,15,639 number of pages in District Courts across the State as on 31.01.2024 have been successfully digitized.

Recruitment of Technical Manpower: State Government has already created 74 posts in permanent cadres who are designated as Senior System Officer, System Officer and System Assistant. Five number of Hardware professionals and Five Number of Software Professionals have been appointed on contractual basis in the High Court and they are paid from

the Funds received under e-Courts Project.

Adequate Publicity of Posters, Videos, Apps etc.: The related Information Brochures and Posters relating to e-Courts Project have been translated into Odia Language and widely published across the State. The videos and Apps relating to e-Courts Project have also been widely circulated.

Ongoing Phase III of eCourts Project at High Court of Orissa

e-Sewa Kendras: Under eCourts Phase-III, it is proposed that additional 36 e-Sewa Kendras be made operationalized at Taluk Level Court Complexes

Setting up the infrastructure for paperless courts: Minimum hardware infrastructures for running paperless Courts are being provided to the District and Trial Courts in a phased manner. Scanning and

digitization of the Case Records are in progress. First release of the “Digital Courts” software is being used for paperless courts.

Digitisation of the entire court record: The scanning and digitization of case records (both disposed and newly filed cases) are in progress. As of 31.01.2024, 3,15,04,457 pages have been digitized in the High Court of Orissa, and 6,02,15,639

pages have been digitized in District Courts across the State.

E-filing: e-Filing 3.0 Software has been implemented in High Court and District Courts. The Court Fees Act has already been amended. The provision of electronic payment of Court fees has commenced in the High Court and 30 District Headquarters. The aim in the Phase-III is to increase the number of training to be given to the stakeholders to have complete success of e-filing.

Upgrading the available of Video Conferencing in jails: Under State plan through Prison Directorate, eight Jails and corresponding Courts were provided with Hardware based (IP based) VC facilities (i.e. Choudwar, Berhampur, Bhubaneswar, Sambalpur, Baripada, Koraput, Bolangir and Rourkela) and subsequently, 7 more Jails and

corresponding Courts were provided with Hardware based VC facilities (i.e. Angul, Balasore, Bhawanipatna, Dhenkanal, Phulbani, Puri and Sundargarh). In all, 15 jails and corresponding courts were covered under the State plan.

Online Dispute Resolution (ODR): It has been aimed in the Phase-III of the e-Courts project to develop an environment for resolution of disputes online.

Solar facilities for ensuring seamless availability of ICT infrastructure: The Odisha Renewable Energy Development Agency (OREDA) has been entrusted to conduct surveys in District and Trial Courts of the State of Odisha for feasibility of implementing Solar facilities for ensuring seamless availability of ICT infrastructure.

Additional hardware to courts and judicial officers in Phase I and II:

The aim under the phase-III is to provide all the required hardware equipment and to include all the newly established court complexes under the e-Courts project. Provision of ICT Infrastructure to be made for 137 numbers of newly set up Courts and 24 numbers of Court Complexes under Phase-III of eCourts Project in the next Financial Year.

Connectivity (Primary + Redundancy): Parallel network connectivity (MPLS Connectivity from RailTel Corporation of India through the State Government) has been implemented in the Hon'ble Court as well as in the District Court HeadQuarters of the State. This setup ensures optimal network quality and provides uninterrupted connectivity, which is crucial for the efficiency of the justice delivery

system. In Phase-III, the goal is to extend this parallel network connectivity to all court complexes in the State

e-Office for High Courts & District Courts:

To make the Administrative Offices and Sections paperless, an office automation application, viz. The Odisha Judicial Workflow Automation System (OJWAS) has been introduced in the High Court of Orissa. With the introduction of the said system, all the Administrative files of the Court have already been digitized and the High Court is on the verge of completely automating the Offices/Sections, wherein the staff is getting to work in a digital environment without dealing with traditional methods of paper-based files. In the Phase-III of the e-Courts project, steps are being taken to extend the application of OJWAS to the District Courts.

Best practices (e-Initiatives) of the High Court of Orissa

Scanning & Digitization of Legacy Records of the High Court of Orissa:

On 11.09.2021, the bench of Hon'ble the Chief Justice became the first paperless court in both the High Court of Orissa and the State. Since then, the number of paperless benches in the High Court has increased to 15. The transition to a paperless District judiciary began in 2022, and so far, 266 courts have become paperless. The process is ongoing, with a target to make all district judiciary courts paperless in the near future. Currently, each district in the state has some paperless courts, marking a significant achievement as a first in the country.

Scanning & Digitization of Legacy Records at the High Court of Orissa Record Room Digitization Centre (RRDC):

The state-of-the-art Record Room Digitization Centre (RRDC) of the High Court of Orissa was established and inaugurated on 11.09.2021 by Hon'ble Justice D.Y. Chandrachud, Judge of the Supreme Court of India and Chairperson of the e-Committee. As of 29th February 2024, a total of 9,91,176 records, amounting to 5,37,74,262 pages, have been scanned at the RRDC. A total of 14 numbers of District Court Digitization Hubs (DCDHs) were established and inaugurated during 2021 and 2022 with a vision to digitise the legacy records of all 30 Judgeships of Odisha.

CUMULATIVE STATUS REPORT OF SCANNING & DIGITIZATION AT R.R.D.C. (as on 29.02.2024)									
NATURE OF SCANNED CASE RECORDS	NUMBER OF CASE RECORDS RECEIVED FROM RECORD ROOM	NUMBER OF CASE RECORDS SCANNED	NUMBER OF PAGES SCANNED	NUMBER OF CASE RECORDS VERIFIED WITHOUT ERROR	TOTAL NUMBER OF PAGES VERIFIED WITHOUT ERROR	NUMBER OF CASE RECORDS UPLOADED IN THE SERVER	NUMBER OF PAGES UPLOADED IN THE SERVER	NUMBER OF CASE RECORDS RETURNED TO RECORD ROOM AFTER UPLOADING	NUMBER OF RECORDS SHREDDED
CIVIL	3,73,728	3,73,373	3,15,15,511	5,19,810*	2,35,44,567	4,64,182	2,08,21,032	3,58,243	3,91,471
CRIMINAL	6,17,448	6,16,770	2,22,58,751	6,10,966	1,33,09,975	5,58,402	1,20,63,472	6,01,923	5,49,523
G. TOTAL	9,91,176	9,90,143	5,37,74,262	11,30,776 *	3,68,54,542	10,22,584	3,28,84,504	9,60,166	9,40,994

Virtual Courts of the High Court in 29 Judgeships:



High Court of Orissa has established a total of 30 numbers of Virtual Courts in 29 Judgeships of the State

(with the exception of Cuttack Judgeship) which were inaugurated in three different phases.

Online Mentioning Portal:

ONLINE MENTIONING PORTAL FOR URGENT LISTING

Case Details

State ^{*}
Please Select

Virtual High Court Districts Lgd ^{*}
Please Select

Virtual High Court Districts ^{*}
Please Select

Case Type ^{*}
Please Select

Case Number ^{*}
Please Select

Case Year ^{*}
Please Select

IA Number
Please Select

IA Year
Please Select

Date Of Mentioning ^{*}
Please Select

Details of Party/Advocate

Name of Petitioner ^{*}
Please Select

Name of Opposite Party/Parties ^{*}
Please Select

Party Seeking Listing ^{*}
Please Select

Name of the Advocate of the Party Seeking Listing
Please Select

Advocate Mobile Number
Please Select

Bar Enrollment Number ^{*}
Please Select

The facility of online filing of Mention Memos in the High Court of Orissa began with the launch of Online Mentioning Portal on 03.02.2023. Urgent matters can now be mentioned through memo of urgency submitted through online mode using the portal. It can be accessed from here: <https://www.orissahighcourt.nic.in/onlinememo/>

Online Certified Copy: A portal for Online Certified Copy Application for the High Court of Orissa was launched on 01.05.2023. Advocates and litigants can apply for Certified Copies in the High Court of Orissa through online mode. The portal has been developed on the Service Plus framework of NIC. It can be accessed from here: <https://www.orissahighcourt.nic.in/onlinecertifiedcopy/>

High Court of Orissa
 APPLICATION FOR CERTIFIED COPIES

Application Details

Case Type * Please Select	Case No * 	Year *
Main Party * 	Status * ☐ Pending ☐ Disposed	Last Listing Date/ Disposal Date
Application Date * 05/07/2023	District Of The Applicant * Please Select	

Applicant's Information

Applicant Type * Please Select		
Full Name * 	Address * 	Mobile Number *
E-Mail * 	PIN * 	

Warrant Management System (WMS):

Warrant Management System

LOG IN TO YOUR ACCOUNT

Username:

Password:

5h18C

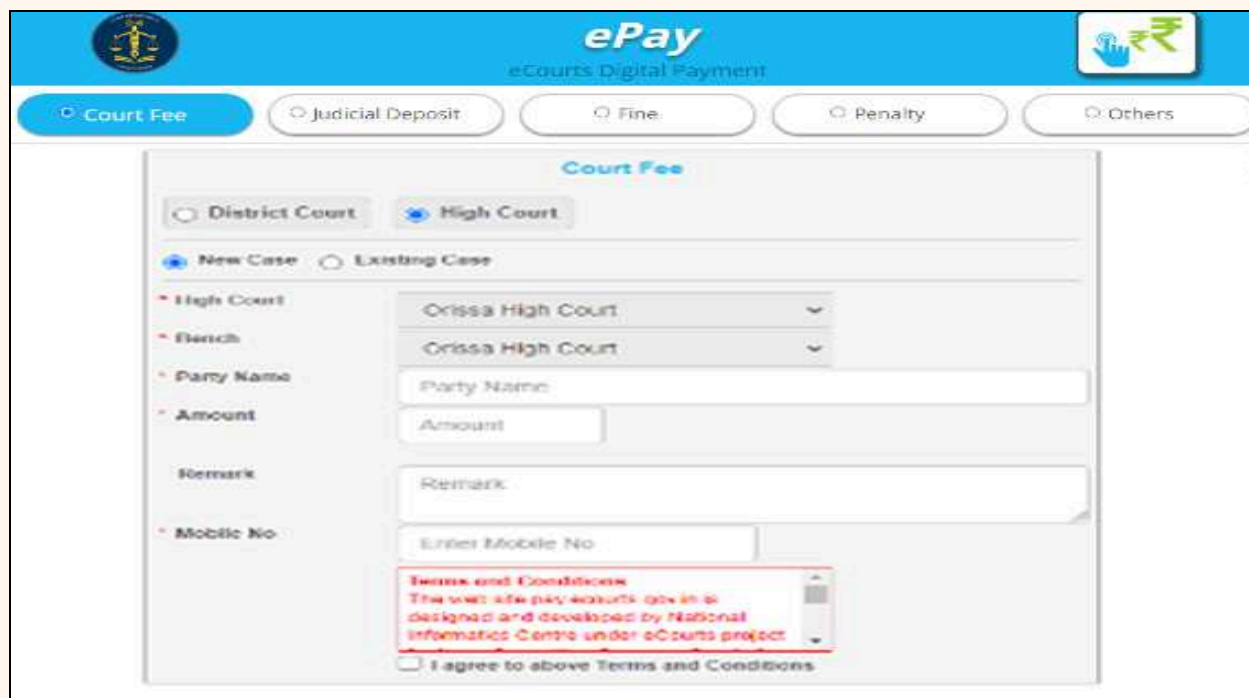
Enter the characters as the text box below
Characters are case sensitive

Login

WMS is a portal of the High Court of Orissa, developed in coordination with the State Crime Records Bureau, (SCRB) Odisha to ensure expeditious transmission and tracking of warrants. The portal has the facility of issuing warrants to the police, tracking the status of execution of the warrants and acknowledgement of warrant execution. Various types of warrant such as non-bailable warrants,

bailable warrants, Distress Warrant, Recommitment etc. can be issued through this portal. While issuing warrants, the details of the warrant existing in the Crime and Criminal Tracking Network and Systems (CCTNS) can be automatically fetched to avoid erroneous data entry and reduce time. It can be accessed through <https://wms.odisha.gov.in/WarrantManagement/layouts/Login.aspx>.

E-payment Mechanism:



The screenshot displays the 'ePay' portal, titled 'eCourts Digital Payment'. The interface features a top navigation bar with tabs for 'Court Fee', 'Judicial Deposit', 'Fine', 'Penalty', and 'Others'. The 'Court Fee' tab is selected. Below this, there are radio buttons for 'District Court' and 'High Court', with 'High Court' being the active selection. Further down, there are radio buttons for 'New Case' and 'Existing Case', with 'New Case' being selected. The form includes several input fields: 'High Court' (dropdown menu showing 'Orissa High Court'), 'Bench' (dropdown menu showing 'Orissa High Court'), 'Party Name' (text input), 'Amount' (text input), 'Remark' (text input), and 'Mobile No.' (text input). A 'Terms and Conditions' section is visible at the bottom, stating: 'The web site pay.ecourts.gov.in is designed and developed by National Informatics Centre under eCourts project'. A checkbox labeled 'I agree to above Terms and Conditions' is located below the terms.

On 05.04.2021, High Court of Orissa launched the facility of e-payment of Court fees (through the e-Committee's epay portal) for Advocates and litigants in the High Court of Orissa and all District Courts of the State. e-Payment of Court Fines can be made by visiting the portal <https://pay.ecourts.gov.in>. The e-pay web portal is designed and developed by the e-Committee, Supreme Court of India through the NIC.

PIL Portal: A PIL Portal was launched by the High Court of Orissa on 7th August, 2023. The purpose of this Portal is to disseminate information on a few of the significant pending PILs that have engaged the attention of the High Court of Orissa. The PIL Portal aims to help avoid the multiplicity of petitions by providing a centralized source of information.

Switching To E-Mail Communication: In order to ensure paperless office and ensuring speed and accuracy in matters of official communication, initiative has been taken of e-mail correspondence in official matters. There has been a considerable increase in e-mail access and usage in matters of official correspondence between High Court of Orissa and Courts Trial thereto since April 2021, leading to reduction in paper based communication, better management of resources, reduction in multiplicity of processes, faster access to correspondence at any time and any place, and easy maintenance of records related to such correspondence. District and Trial Courts across the State of Odisha have been assigned with dedicated email IDs for the purpose of e-mail correspondence.

Hybrid Hearing System: Orissa High Court became one of the first few High Courts of the country to successfully implement hybrid mode of functioning, and re-define the parameters of accessibility in the face of a global crisis. Adoption of hybrid hearing system has helped High Court of Orissa transcend traditional barriers of logistics, space and time, and literally take itself not only to the doorsteps of lawyers and litigants but also to their hand-held gadgets and computers.

Establishment of Virtual Courtrooms: On 1st November 2021, Hon'ble Dr. Justice D.Y. Chandrachud, Judge of the Supreme

Court of India and Chairperson of the e-Committee, inaugurated two Model Virtual Courtrooms in the District Court complexes of Angul and Nayagarh. These courtrooms facilitate the conduct of court proceedings through video conferencing, in accordance with the 'Orissa High Court Video Conferencing for Courts Rules, 2020.' The High Court of Orissa formulated these rules based on the Model VC Rules circulated by the e-Committee of the Supreme Court of India to ensure the smooth conduct of all types of judicial proceedings via video conferencing. The provisions of the Rules came into force on 05.04.2021.

OCP (Order Communication Portal):



Traditionally, orders passed by the High Court which require compliance by Trial Courts thereto were officially sent through post. Substantial time gets consumed resulting in possible delay in compliance. In order to address this situation, a customised Software Module called the Order Communication Portal (OCP) was launched in the month of April, 2021. It facilitates secure and instantaneous communication of orders and judgments to Trial Courts in a paperless environment thereby saving resources consumed in traditional methods of correspondence. Necessary policy

regime was created to accord recognition to e-copy of Court's orders communicated through OCP.

Live Streaming of Court Proceedings: Live streaming of proceedings in the Chief Justice's Court has commenced from 02.08.2021. It can be viewed on the High Court of Orissa's official YouTube channel. The 'High Court of Orissa Live Streaming of Court Proceedings Rules, 2021' was also notified and brought into force on 02.08.2021. These rules can be accessed through Court's website at url https://www.orissahighcourt.nic.in/live_streaming_2021.pdf

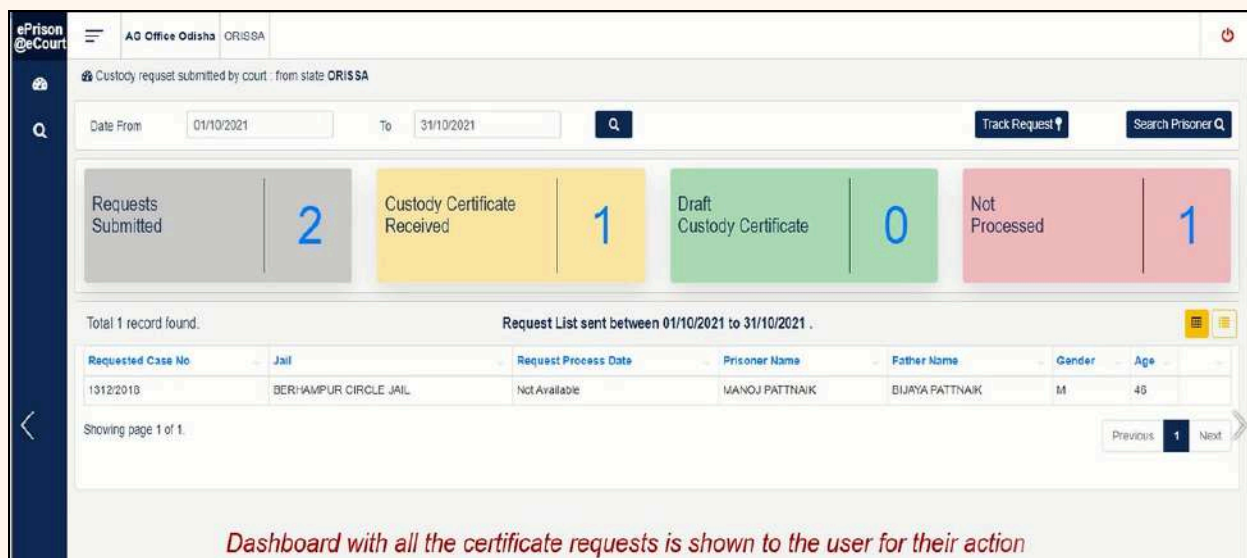
e-Filing Stations in District Courts/ E-Facilitation Centre of the High Court:



The e-facilitation centre/e-filing stations (help desks) of the High Court of Orissa were inaugurated by Hon'ble Dr. Justice D.Y, Chandrachud, the Chairman of the

e-Committee in the Supreme Court of India on 11.09.2021 for providing assistance to Advocates in e-filing of matters. The e-Facilitation Centre at High Court has two scanning stations and two self e-filing stations and provides all kinds of scanning and e-filing related services to Advocates.

e-Custody Certificate System:



e-Custody certificate system was launched by High Court of Orissa

w.e.f. 01.11.2021 in close coordination with Home Department, the Prisons

Department and the office of the Advocate General and NIC. The e-Custody Certificate System provides comprehensive information, including the identity of a criminal, their address, the case(s) for which they have been incarcerated, their antecedents, and the period of sentence undergone. Currently, this system is being implemented on a pilot basis for prisoners in two jails in the State of Odisha. The aim is to assess its effectiveness and replicate it for inmates of other jails with necessary improvements and modifications.

Automated eMail Service for Sharing Information on Case Status:

Automated eMail Service was launched by the High Court of Orissa on 01.11.2021. This facility aims to help departments to provide up to date information of orders passed in cases concerning the same and take

expeditious steps to comply with such orders.

Live Streaming of Court Proceedings:

Live streaming of proceedings in the Chief Justice's Court has commenced from 02.08.2021.

Live-streamed proceedings can be viewed on the High Court of Orissa's official YouTube channel. The 'High Court of Orissa Live Streaming of Court Proceedings Rules, 2021' was also notified and brought into force on 02.08.2021. These rules can be accessed through Court's website at url -

https://www.orissahighcourt.nic.in/live_streaming_2021.pdf

This initiative marks a significant step towards integrating technology into the judicial process, promoting greater openness and accountability.

Odisha Judicial Workflow Automation System (OJWAS) for Paperless Office in The High Court Of Orissa:

On 2nd April, 2022, Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India in the presence of Chief Justice & Hon'ble Judges of the High Court of Orissa inaugurated the Paperless Office i.e. the Odisha Judicial Workflow Automation System (OJWAS). This meant that the office of the Chief Justice on the admin side is able to operate entirely in a paperless mode dispensing with offices of the Registry having to be physically present with files for approval of the Chief Justice. Further this facility can be accessed by the Chief Justice and offices of the Registry from their respective workplaces and residences.

e-Notification System: In order to discontinue circulation of hard

copies of Court's notices amongst its staff which consumes substantial paper and human resources, a software module called e-NOTIFICATION SYSTEM (e-NS) has been implemented. e-NS fosters seamless and paperless circulation of all of Court's notices amongst hundreds of its employees in a matter of seconds over the Court's secured network accessible through computers, laptops and smartphones within the Court premises.

e-Inspection: This is an application to assist Advocates to peruse pending case records and to make query or other grievances before the Concerned section of Hon'ble the High Court of Orissa and the compliance by Concerned authority in that regard. Through e-inspection facility the Bar members can apply online for inspection and once approved will be able to see the

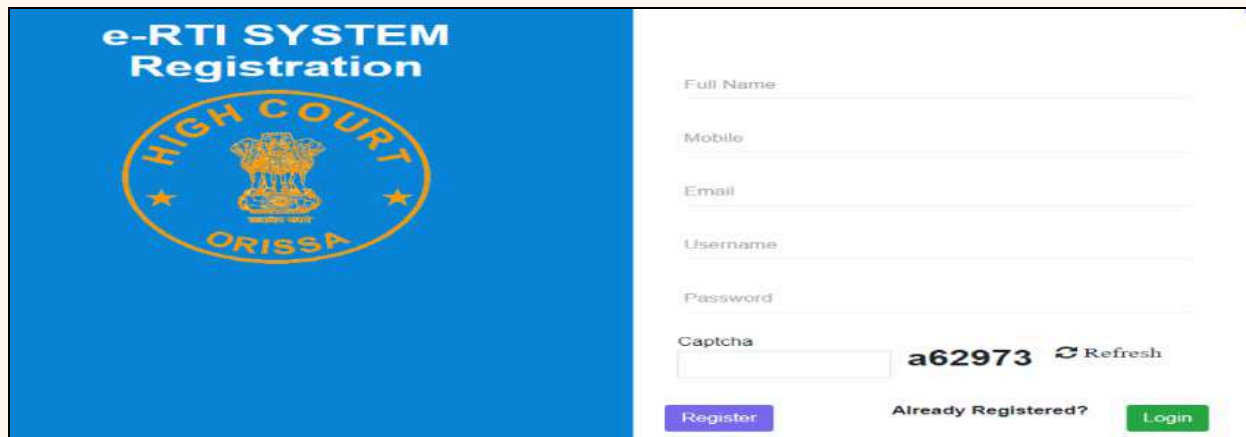
softcopy of the record in a dedicated computer system within minutes without having to wait for the physical record. Learned Advocates can apply online for inspection of case records by visiting the url <http://112.133.226.244/einspection/>. Once the application gets approved, digitized copy of the case records can be verified.

e-LCRs: As efforts are underway to gradually move towards a paperless and digital working regime, scanning of official records has assumed utmost importance. Utilizing funds provided by the e-Committee, Supreme Court of India, the High Court of Orissa has provided every District Court complex with high speed ADF scanners for meeting all official scanning related requirements. All District Courts have been intimated to scan and send scanned copies of LCRs or e-LCRS

whenever the High Court calls for such LCRs. These e-LCRs are being provided after proper bookmarking which helps the Court in easy navigation through the e-case record. Earlier, District and Trial Courts used to send physical LCRs after making photocopies which consumed considerable resources in sending, receiving, storing and accessing the LCRs. Now, with a click of a button, the High Court is able to obtain and access LCRs in electronic mode without depriving the concerned Trial Court of access to the original case record.

Paperless Management System: An application to assist all the Sections for movement of petition and files electronically. All the required work with regard to a file starting from filing to case disposal is done electronically, instead of physical files on desk.

e-RTI Portal:



Online RTI portal in the High Court of Orissa has been launched on 26.04.2023 in compliance to the order dated 05.12.2022 passed by Hon'ble Supreme Court of India in Writ Petition (Civil) No. 1040/2019 in the matter of creation of online RTI portal in the High Courts. Citizens can register themselves on the RTI Portal to obtain information under the RTI Act from the High Court of Orissa. The website link for e-RTI is <https://www.orissahighcourt.nic.in/onlinerti/>

NSTEP Process-Server Module: The Technical Team of High Court of

Orissa have developed an application for distribution and effective management of Process Servers, Smartphones, IMEI Numbers, SIM Cards, Mobile Service Providers, and a centralized portal has been created. Login credentials have been provided to all District Courts to regularly update data on the smooth tracking of process servers working and their assigned devices. NSTEP will lead to secured auto generation of processes with unique QR Code through CIS, publishing processes on portals and transmission of processes to other court complexes.

Visitor Pass Automation: An application to assist & provide an entry pass to advocates or the parties who come to the High Court regarding their case.

Digital Registration: Visitors can pre-register through the Visitor Pass Counter application providing necessary information such as name, contact details, and purpose of visit.

Issuance of Passes: Upon successful registration and in-camera photo attachment to the data, the system generates visitor passes with relevant information, including the visitor's name, date of visit, and photograph.

Diary Management System: It is an application for the systematic process of receiving, documenting, sorting, and distributing incoming mail, parcels, and documents within the institution. This management system ensures that all incoming

correspondence and materials are handled efficiently, confidentially.

Issue Management System: An application which provides a systematic method for assigning unique identifiers to outgoing letters and mails. These identifiers help track correspondence, maintain records, and facilitate keeping communication details within and outside the organisation.

Automation of Certified Copying: An application devised to help the advocates to file additional documents related to a particular case with reports. The system facilitates the management of case-related documents, pleadings, motions, evidence, and other materials in a database for easy search and retrieval. Upon submission of the documents, advocates are provided with receipts generated through the system.

Automation of Document Filing:

An application devised to help the advocates to file additional documents related to a particular case with reports. Now the advocates are able to e-submit their documents. The system facilitates the management of case-related documents, pleadings, motions, evidence, and other materials in a database for easy search and retrieval.

Automation of Civil and Criminal

Record Rooms: An application to archive and track all the disposed Civil Cases sent by Civil disposal Section and Criminal Cases sent by Criminal disposal Section. This software has been designed to efficiently manage the storage, retrieval, organisation & maintenance of the civil & criminal record details in the record room with all relevant data such as

transmission date, case record, pages in the record etc.

Tracking of Record: An application to track the current location of a petition/ file. Physical Case records are dealt with by various branches, judicial sections, seats and this application makes it convenient to send and receive files and store information relating to the file movement among various sections, Courts. Robust search capabilities enable users to quickly search and retrieve the current location of the case records based on various criteria, including case number, parties involved, case type.

Inventory Management System: An application to assist sections to maintain inventory of Hon'ble High Court of Orissa. This inventory management system is a digital

platform designed to efficiently monitor, track, and control High Court's IT inventory levels, stock status, and related activities. It encompasses the management of all the IT Equipments, Desktops, Printers, Laptops etc. and distribution of the same to Staff/Officials/Sections of the Court.

Case Law Portal (CLP): A platform for sharing of summarization/ comments on case laws by and for Judicial Officers viz. 'Case Law Portal' (CLP) with a view to enhancing legal research and knowledge for the benefit of said Judicial Officers has been created. CLP is being used by Judicial Officers to share on a regular basis their analysis/ summarization of any case law of their choice for reading

by other Judicial Officers. The SCC Online access facility provided to Judicial Officers is playing a vital role for accessing and reading any case law for the above purpose.

SOP Relating to Preservation of Digital Photographs and Video Clips: In order to streamline Preservation of Digital Photographs and Video Clips, discussions were made during a meeting with all District Judges. On the views and suggestions shared by the District Judges during the meeting and pursuant to Order dated 25.04.2022 of the High Court of Orissa in W.P. (C) No. 32580 of 202, the SOP for Preservation of Digital Photographs and Video Clips was modified and shared with all concerned for effective implementation.

e-Committee Supreme Court of India Special Edition





Justice K. Vinod Chandran
Chief Justice
Patna High Court



MESSAGE

The Patna High Court is striving continuously to keep abreast of the vast strides made across the country for realizing the goal of fully digitized Courts; which would also in the coming years be a completely paperless Court. While embracing technological innovations, in its concern for an environment, there is a massive outreach for harnessing solar energy, throughout the entire State. The Patna High Court is proud of the fact that, the torch-bearer of computerization of the Indian Judiciary Hon'ble Mr. Justice G.C. Bharuka, who was also the first Chairman of the e-Committee of the Hon'ble Supreme Court of India, was a Judge of this Court.

The special issue of the e-Committee Newsletter marks a significant step forward in shedding light on the transforming role of technology within the limited frame work available on the judicial domain. The Newsletter published by the Hon'ble e-Committee has provided a platform for fostering awareness among the legal fraternity, dialogue with the technologists and collaboration with the wider community.

The Patna High Court commits itself to learn from the insights offered by the Hon'ble e-Committee and other High Courts of the Country in leveraging technology for advancing law and perfecting the justice delivery systems. This special issue is poised to be an invaluable resource for all stakeholders actively participating in the evolution of the judicial system and it is indeed a remarkable achievement.



Ashutosh Kumar,
Judge, Patna High Court



MESSAGE

I am exhilarated to launch our newest endeavor, the release of special issue of E-Committee newsletter. The newsletters have been serving as the mouth piece of the ICT initiative in the Indian Judiciary. The Patna High Court has been a pioneer in Computerization of Indian Judicial System under the able leadership of late "Hon'ble Mr. Justice G. C. Bharuka", the then Judge, Patna High Court in the year 1992. He became the first chairman of the eCommittee, Supreme Court of India. Pursuing the commitment for innovation and efficiency, the initiatives of eCommittee aim to revolutionize the way judicial services are delivered. In an era marked by rapid technological advancements, it is imperative that the technologies are adapted for fortifying the delivery of justice. The integration of ICT in our judicial process will bring about a host of benefits, including increased accessibility, improved case management, enhanced transparency, and accelerated decision-making. The E-Court Project is a pioneering effort to digitize and streamline court processes, making them more accessible, transparent, and convenient for all the stakeholders involved. Through the integration of cutting-edge technology and robust infrastructure, we seek to enhance the administration of justice while ensuring a seamless experience for both litigants and legal professionals. As we embark on this transformative journey, collaboration and feedback will be instrumental. I encourage everyone to actively participate, share thoughts, and contribute to shape the success of the E-Court Project. Together, we have the opportunity to redefine the future of the judiciary and set new standards of excellence in legal service delivery. I look forward to our collective efforts and the positive impact it will bring. Through the strategic implementation of digital solutions, we aim to streamline court procedures, reduce paperwork, minimize delays, and ultimately, ensure timely and effective resolution of disputes. Moreover, ICT will empower all stakeholders within the legal ecosystem, from judges and lawyers to litigants and court staff, by providing them with the tools and resources they need to navigate the judicial system more efficiently. I whole heartedly wish all the success to the team of eCommittee.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



Hon'ble Mr. Justice
Ashutosh Kumar
Hon'ble Chairperson
eCommittee



Hon'ble Mr. Justice
Vipul M. Pancholi
Hon'ble Member
eCommittee



Hon'ble Mr. Justice
Partha Sarthy
Hon'ble Member
eCommittee



Hon'ble Mr. Justice
Mohit Kumar Shah
Hon'ble Member
eCommittee



Hon'ble Mr. Justice A.
Abhishek Reddy
Hon'ble Member
eCommittee



Hon'ble Mr. Justice
Chandra Shekhar Jha
Hon'ble Member
eCommittee

Achievements of Phase I and II of the e-Courts project of the High Court of Patna

Achievements of Phase-I:

Computerization of Courtrooms: 29 District Courts and 14 Sub-Divisional courts of Bihar were computerised. There are a total 1030 courts functioning in Bihar and Hardwares have been installed at the 806 courts.

Leased Line Connectivity: Leased Line connectivity was provided to 28 District courts (Except Patna where VPNoBB was working) and 2 Sub-Divisional courts (Patna City and Danapur). VPNoBB Line connectivity

was provided to 29 District courts and 9 Sub-Divisional courts (Taluka Courts).

Installation of CIS software: CIS software National Core version 1.0 was installed at 43 locations (29 District courts + 14 Sub-Divisional courts). All the above 43 locations were connected with NJDG and daily DATA replication was implemented in all such locations.

Achievements of Phase-II:

Connectivity through LAN: LAN active and passive work was completed for a total 1352 Courts.

VPNoBB, WAN and Lease Line Connectivity: VPNoBB Connectivity was made available at 38 locations. Lease Line Connectivity was made available at 30 locations. WAN connectivity was made available at 78 locations (except Raxaul sub-divisional Court which is

Establishment of Computer Server Rooms and Judicial Service Centre:

Computer Server Rooms and Judicial Service Centre were established at 32 Locations. 26 System Officers and 17 System Assistants were also deployed in Judgeships of Bihar.

Jail Video Conferencing Facility:

Point-to-point Court to Jail Video Conferencing Facility was provided by State Govt. for 63 Court Complexes.

running in the premises of the District Headquarter).

Centralize filing: Centralize filing was made functional at all 79 locations.

Installation of CIS 3.2: CIS 3.2 application was installed in all 79 courts. And also CIS case data of all the 79 Court locations was replicated on NJDG.

Hardware installation: Hardware has been provided to 75 court locations, with 2 tower servers supplied to each of these locations out of a total of 79. Additionally, 4,924 desktop computers have been distributed to judgeships. A total of 1,025 multifunctional printers and 1,025 mono LaserJet printers have been provided to court offices. Furthermore, 1,025 additional printers have been purchased for official use by judicial officers.

Installation of CCTVs: CCTV installation in subordinate courts has been completed at 68 out of 75 courtrooms, with 67 locations equipped for security purposes. In total, 4,631 CCTV cameras have been installed in district courts by the State Government.

Installation of KIOSK machine: KIOSK machine was made available at all 37 district courts.

Installation of Solar Panels: REDA installed the solar panel in all 37 districts and 1 taluka court (38 locations) which was Funded by the State Government.

Availability of UPS: Online UPS of 2 KVA for network room was made available at 75 court locations. Total 5048 unit 600VA UPS were provided for computer systems. Also 693 units of UPS were provided for LAN switches.

e-Court fee and e-Stamping: e-Court fee and e-Stamping through Stock Holding Corporation are functional at all district Courts including the High Court.

Backlog cases Data entry: Backlog cases Data entry has been completed at all locations.

Ongoing Phase III of eCourts Project at High Court of Patna

Hon'ble Patna High Court has been pleased to select:

- The State Agency BELTRON (BSEDC) is responsible for the procurement, delivery, installation, and commissioning of computer hardware (All-in-One), LAN nodes (for eSewa Kendras and courts covered under Phase-I & II), scanners, and digital tokens for OC/BC/Steno in the judgeships of Bihar. Additionally, the procurement of DSC for judicial officers is underway through NICSI prior to the implementation of Phase-III of the eCourts project.
- NICSI is the primary vendor for the scanning and digitization of records, following the SOP provided by the Hon'ble e-Committee of the Supreme Court of India, for both the High Court and District Courts.

- BREDA for implementation of Solar Power Plant in various Judgeships of Bihar.

As reported by the BELTRON vide e-mail dated 26.02.2024, Procurement, Delivery, Installation and Commissioning of Computer Hardware & peripherals, LAN nodes, Digital Tokens etc. for various Judgeships of Bihar under Phase-III, First Year eCourts Project under the FY 2023-24 is under process in the Judgeships of Bihar.

- Details regarding progress made under Phase-III i.e. 145 LAN Nodes for e-Sewa Kendra, 4568 LAN Nodes for Courts, 4568 All-in-one Computer System, 1142 Scanners, 3426 Units (for OC/BC/Steno of the Courts) Digital Tokens, Solar Panel To be installed at 35 feasible locations, Porta Cabins for eSewa Kendra Funds received for total 41 Porta

cabins and it is further disbursed to 9 District Courts.

- Digital Tokens are also to be created for 1367 Judicial Officers posted in Bihar Judiciary and out of 1367 Digital Tokens, 608 Digital Tokens have already been created by an empanelled vendor of NICSI and the delivery of the same is under process.
- Scanning and Digitization work of the records of District Courts has been started by NICSI through its empanelled vendors as a pilot project at Darbhanga and Purnea Judgeship. NICSI's empanelled vendors namely Enhira Software Exports Ltd and Datasoft Computer Services Pvt Ltd. are doing scanning & digitization work in Purnia and Darbhanga Judgeships, respectively.

- Scanning and Digitization work of Hon'ble High Court has also been started by NICSI through its empanelled vendor namely Enhira Software Exports Ltd., on pilot basis.
- Digitization was inaugurated by Hon'ble Mr. Justice K. Vinod Chandran, the Chief Justice, Patna High Court at Purnea District Court as Pilot Project on 06.01.2024. This marks the judgeship as the first District Court of Bihar where digitization work has started. The newly inaugurated Scanning & Digitization centre is well equipped with modern high-speed scanners, high-end computer devices and peripherals for smooth and seamless Digitization of case records.

Best Practices (e-Initiatives) of Patna High Court

Video Conference Hearings:

Hearing of cases through Studio Based Video Conference was started on 19.03.2020, making Patna High Court the first High Court to do so. On 11.04.2020, a Special Helpline Service was started for technical assistance to lawyers in joining court proceedings through Video Conference. From 12.05.2020 onwards, all the Courts of Patna High Court started virtual hearing of cases. making Patna High Court the first High Court to implement this practice The court utilises different platforms such as “Cisco Web-ex”, “Microsoft Teams” and “Studio Based e-Courts” for-hearing proceedings through Video Conferencing and Hybrid Hearings.

Hybrid Hearing: All the Courts in Patna High Court are Hybrid Hearing enabled and are being used. Dedicated permanent links for hybrid

hearing is hosted on the Patna High Court Website and is published in the daily cause list as well.

Data Security: Patna High Court is committed towards the security of the data. The in-house team of Patna High Court, in 2023 alone, has managed to foil 2883 attempts of hacking by means of sql injections on its official website.

Use Of CIS: CIS HC Version 1.0 is functional in Patna High Court and CIS 3.2 is functional in all the 79 locations of Bihar. To address applications filed under Section 12-A of Commercial Courts Act, 2015 and Commercial Courts (pre-Institution Mediation and Settlement) Rules 2018, the Hon’ble Court had directed the Bihar State Legal Services Authority to register these kind of applications in CIS 3.2 running in the District Courts of Bihar and is now

operational. Patna High Court was the first to start this facility from 18.10.2022. Buxar Judgeship has been chosen as pilot district for implementation of CIS 4.0.

e-Filing: Patna High Court has achieved 100% e-filing of cases and documents. The e-filing system was first introduced on 29.05.2020.. The portal of e-filing has successfully transitioned from test server to e-filing 1.0 portal to e-filing 3.0 portal. E-filing of 34881 cases have been done on E-filing portal 3.0 of Patna High Court till 24.02.2024. The total number of Ld. Advocates registered on the E-filing portal are 5029 as on dated 23.02.2024. e-filing 3.0 in the District Courts of Bihar was inaugurated on dated 04.02.2023. e-Filing system enables electronic filing of legal papers like Pleadings, IAs, Documents etc. Using e-filing 3.0, cases (both civil and criminal)

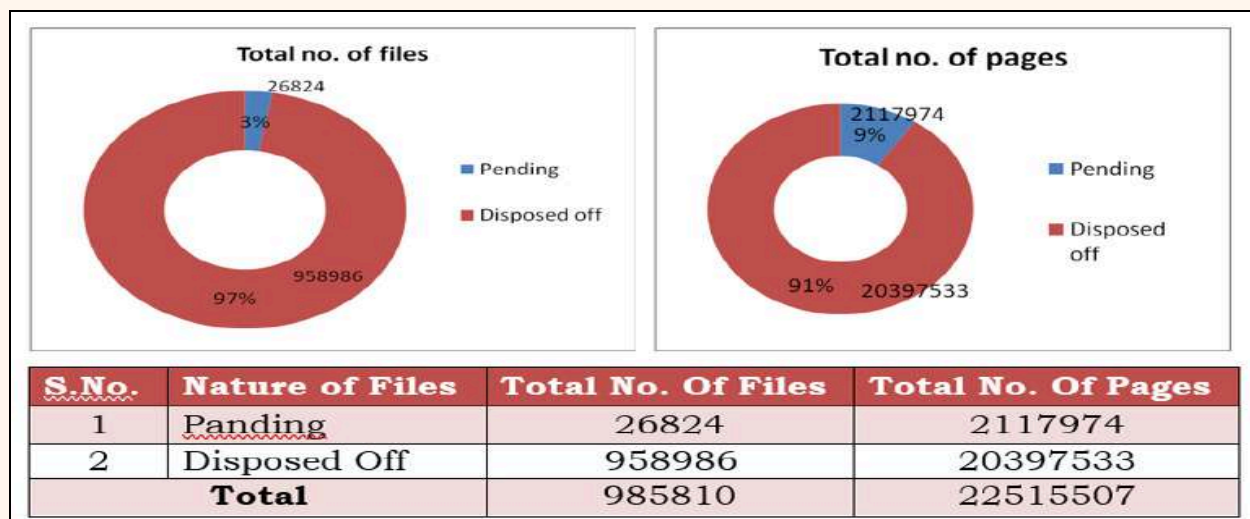
can be filed before the District Courts, which will promote paperless filing. e-filing of 176 cases have already been done and the total number of Ld. Advocates registered 346 in the District Courts.

Integration Of CIS With Land

Records: An email has been sent to all the Judgeships of Bihar with a direction to ensure that Volume Number and Page Number in consonance with Jamabandi Panji should be entered during filing of land related civil cases so that advantages of linking of land records with CIS could be maximised. It is also informed that Patna Judgeship has been selected as pilot location for implementation of this project. Further, SOP for integrating Land records information in CIS received from Hon'ble eCommittee is also shared through email to the Judgeships.

Digitization: Patna High Court started in 2015. The digitized files of pending cases are uploaded on the special portal available on the website and each Hon'ble Judge and

the Court Masters have been provided credentials to access such documents online.



About Two Crore Twenty Five Lakh pages of pending and disposed cases have been digitized to facilitate Virtual Court hearings during the Pandemic period as on 23.02.2024. Retired High Court staff are engaged for pagination and maintaining registers for records to be digitized as they are well conversant with the nature of records as well as procedure.

E-Lok Adalat: On 12.12.2020, E-Lok Adalat was organized in the District Courts of Bihar in which 40655 Pre-Litigation Cases and 4605 pending cases were disposed of. On 10.07.2021, 31,091 Pre-Litigation Cases and 8,593 pending cases of District Courts were disposed of in the e-National Lok Adalat.



Live-streaming: Live streaming of the Court Proceedings of Patna High Court started on 10.12.2021 without spending a single penny, utilising the Hardware and expertise of the in-house Technical Team. The Court Proceedings of the Hon'ble Courts were initially live-streamed on the YouTube channel of Patna High Court. Now, Patna High Court has developed its own Platform for Live Streaming & the portal can be accessed on <https://patnahighcourtlive.gov.in>. It has all the features like delayed transmission, video masking, audio masking, separate storage, etc.

Integrated Criminal Justice System (ICJS): The ICJS platform allows courts to access metadata from First Information Reports (FIRs) and Charge Sheets. Currently, all District and Sub-Divisional courts in Bihar are using this metadata from police stations across the state. As of June 2020, ICJS has been implemented in all districts, and Patna High Court has processed 1,077,515 FIRs and 179,136 Charge Sheets.

Juvenile Justice Webinar & Online Programmes: On 11.07.2020, a National level e-Webinar was organized by the Juvenile Justice Secretariat, Patna High Court which covered important topics related to

the subject. Several Online sensitisation programmes have been organised thereafter by the Juvenile Justice Secretariat, Patna High Court for the stakeholders of POCSO and Children Court.

Reflection of Data on National Judicial Data Grid: 14,63,938 Judgements and Orders of Hon'ble Court uploaded on CIS in Patna High Court and Neutral Citation has been generated for 14,04,653 Judgements and Orders as on 23.02.2024 and the same can be viewed through https://judgments.ecourts.gov.in/pdfs_earch/index.php.

e-Payment: On 02.06.2021, ePayment facility for online Courts Fee payment has been enabled for Patna High Court and the District Courts with successful integration with OGRAS. 5310 e-transactions have already taken place amounting to Rupees 1,08,0031/- as on 23.02.2024.

NSTEP: In August 2020, the facility of NSTEP has been enabled in District Courts to enable real time tracking of service of notices and summons by Courts. 340 Smart phones for Process Servers/Bailiffs have been procured and total 5,34,953 NSTEP Summons have been Consumed and 1,33,666 have been delivered in various Judgeships of Bihar as on 23.02.2024.

Other e-Initiatives of High Court of Patna

Connectivity: Patna High Court has robust connectivity throughout the state. In the High Court, it has 2.4 Gbps connectivity and a fully wi-fi campus.

Online e-Pass Generation: This facility is functional for the entry of the Ld. Advocates & Litigants and the same has been synchronised with the Cause List Data so that necessary stakeholders can generate the e-Passes.

Web Based VC: MPLS connectivity with Broadband facility has been provided by BSNL as primary connection and Airtel as secondary connection. MPLS connectivity with speed of 2 MBPS to 34 MBPS has been provided to each court of the Districts and Taluka to improve the Digital infrastructure.

Online Administrative Meeting:

During the pandemic period the Administrative meetings of various Committees of Patna High Court have been conducted through online mode. The Registrars have also been provided with Cisco Webex Licences. The Full Court references have also been conducted Online through Virtual mode.

Biometric Attendance System: In October 21 Biometric Attendance System was initiated for effective administration.

FASTER: 779 users from the District Courts and 1065 users from Jails have been registered on this platform, besides Nodal Officer of Patna High Court and at the State level for Jails. This dedicated, secure and swift system is being utilised by this Court to transmit orders to duty-holders for securing compliance of Judicial

directions. In-house software namely “Supreme Court E-Register” has also been developed to monitor and track the orders of the Supreme Court and communicate to the concerned District Courts.

Paperless Courts: Paperless Court Proceedings has been started in Patna High Court on 24.11.2022 for the 4 Hon’ble Courts of- (i) Hon’ble Mr. Justice Ahsanuddin Amanullah, (ii) Hon’ble Mr. Justice Ashutosh Kumar, (iii) Hon’ble Mr. Justice Madhuresh Prasad, (iv) Hon’ble Mr. Justice Mohit Kumar Shah.

The proceedings of these 4 Hon’ble Courts have also been live-streamed. These are well equipped with Wacom Display, Digital Display Boards, e-Causelist, e-Paperbook and Ld. Lawyers have also used the Digital infrastructure for their submissions.

Model Courts: In the month of June 2023, Model e-Courts were inaugurated in Patna High Court. The Model e-Courts are equipped with most technologically advanced modern state of art facilities. The Model e-Courts have all the features of Paperless Courts, Hybrid hearings & are being live-streamed. Live streamed on the platform owned by Patna High Court.

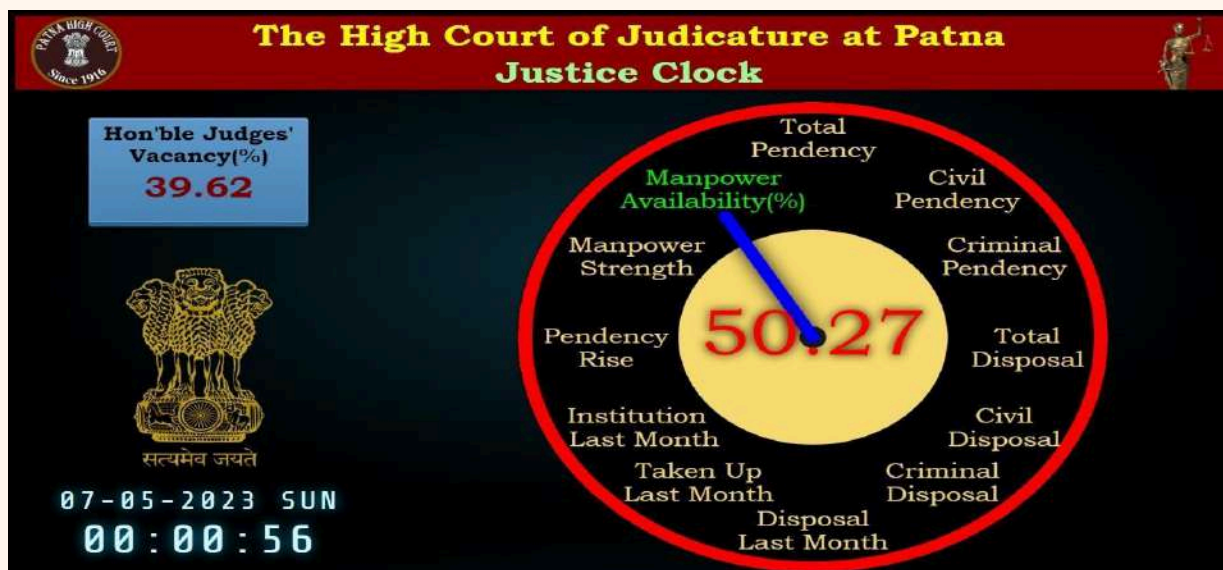
Digital Signature: Hon’ble Judges have been provided with Digital Signature and the process for procurement of the same for all judicial officers and their concerned staff is also under process.

JustIS App and GIMS App: JustIS App and GIMS App have been installed by all the Judicial Officers of Bihar.

Linking of eCourts with CSC: Steps are being taken to provide necessary

facilities related to eCourts to be provisioned from the Common Service Centre (CSC).

Justice Clock and e-Justice Clock:



Justice Clock and e-Justice Clock have also been inaugurated in Patna High Court on 24.11.2022 which displays vital statistics of the Justice Delivery System to “Maximise outreach and Visibility” of the work done by the State Judiciary and Patna High Court. Statistical information such as Institution, Disposal and Pendency of the Cases, Manpower,

Strength and Vacancy of Judges in various Courts are also displayed.

POSH Website: The POSH (Prevention of Sexual Harassment at Workplace) website of Patna High Court was inaugurated on 24.11.2022. This website facilitates the easy registration of complaints through an online mode.

Multi-Level e-Sewa Kendra:



In April 2021, Hon'ble Dr Justice D Y Chandrachud simultaneously inaugurated the eSewa Kendra at Patna High Court, at Patna Civil Court and at Panchayat Raj Lakhnaur in Masaurhi Sub-division through Virtual Mode. These Kendras are equipped with the required technology and will go a long way in bridging the technological divide by

providing access to eCourts services to the litigants. e-Sewa Kendras have been now established and functional at 41 different locations. A Virtual Display Wall has also been installed in the eSewa Kendra for the digital Display of Case Status in all the Court Rooms of the Patna High Court Patna.

Helpdesk for e-Filing at E-Sewa Kendra:



The Help desk for e-filing provides a Free of cost facility for Advocates from where they e-file their cases. Separate terminals with high speed internet connectivity & Scanner are placed for the use of Advocates, Litigants & Lawyers' Clerks.

Secure Socket Layer (SSL) Certificate: To enhance the security aspect of the Website of Patna High Court, an SSL Certificate for Patna High Court was procured & deployed to strengthen the portal against possible cyber attacks.

Official Youtube Channel of Patna High Court: An official channel of Patna High Court was created on YouTube. The link of YouTube channel:

www.youtube.com/@patnahighcourt556

Uniform Resource Locator (URL) Encryption: To secure High Court's website from cyber attacks and at the same time providing users with friendly URLs to ease them to access various pages of the portal and to prevent dynamic embedding, various

steps were implemented including URL encryption and incorporation of friendly URLs.

Rules: To strengthen IT infrastructure including IT Manpower in the State of Bihar, following Rules related with the eCourts Project and allied activities have been formulated and notified:

- “Rules for Electronic Filing (e-filing), 2021”.
- “Rules for Video Conferencing for Courts, 2020”.
- “Patna High Court I.T. Technical Cadre Rules, 2021”.
- “Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules 2021”.

Tele-Presence Rooms: Two (02) units of State-of-the-art ‘Tele-Presence Rooms’ have been installed in the Centenary Building of the High Court.

Electronic Case Display Boards for each Courtroom Patna High Court:

There are sufficient numbers of Electronic Case Display Units in all functional Court rooms. Apart from this there are 14 in the gallery which display the ongoing cases in the Courtrooms and can be easily viewed by lawyers and litigants. Additionally, the real-time status displayed on the Unit can be accessed from anywhere online via an app created in-house by Patna High Court. District Courts have also been provided with 1,025 CPUs, each with two monitors, for installation in courtrooms as Electronic Case Display units.

SUVAS Software: A SUVAS Cell has been created which is equipped with IT Infrastructure. Two Data-Entry-Operators are deputed exclusively for uploading the translation on SUVAS. More than **1000** Judgements have already been translated using SUVAS Software.

Recently the High Court of Patna has also translated the contents of the website of the Hon'ble eCommittee, Supreme Court of India into the regional language "Maithili".

Hindi- Judgments Uploading: Machine-translated Hindi Judgements / Orders are being uploaded on Patna High Court website for information to the public at large. A dedicated "हिंदी में अनुवादित निर्णय/आदेश" has been placed on the website of Patna High Court for the purpose.

Information pertaining to MP / MLA Cases: In pursuant to the directions of Hon'ble Apex Court, a dedicated tab has been created on the Patna High Court Website which

reveals the information pertaining to the cases related to MP / MLA for information to the public at large.

Websites developed and maintained in-house by Patna High Court

- Patna High Court Website (<https://patnahighcourt.gov.in/>)
- Bihar Judicial Academy (BJA) (<https://patnahighcourt.gov.in/bja/>)
- High Court Legal Services Committee, Patna (HCLSC) (<https://patnahighcourt.gov.in/hclsc/>)
- Bihar State Legal Services Authority (BSLSA) (<https://patnahighcourt.gov.in/bslsa/>)
- Juvenile Justice Secretariat (<https://patnahighcourt.gov.in/jjs/>)
- Prevention of Sexual harassment(POSH) (<https://patnahighcourt.gov.in/POSH/>)

Number of Cases Dealt with (Virtual Hearings) on VC in High Courts and District Courts as on 30.06.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	244261	5797400	6041661
2	Andhra Pradesh	399551	1429416	1828962
3	Bombay	55948	168986	224934
4	Calcutta	153803	90506	244309
5	Chhattisgarh	103758	223032	326790
6	Delhi	321595	5512699	5834294
7	Gauhati – Arunachal Pradesh	2526	8185	10711
8	Gauhati – Assam	266641	445615	712256
9	Gauhati – Mizoram	4015	13268	17283
10	Gauhati - Nagaland	1065	801	1866
11	Gujarat	404788	208793	613581
12	Himachal Pradesh	184236	185869	370105
13	Jammu & Kashmir	260550	524164	784714
14	Jharkhand	221742	683475	905217
15	Karnataka	1248006	153793	1401799
16	Kerala	165006	607691	772697
17	Madhya Pradesh	675504	968633	1644137
18	Madras	1470269	389226	1859495
19	Manipur	49803	15813	65616
20	Meghalaya	5286	49494	54780
21	Orissa	329099	296184	625283
22	Patna	277203	2617721	2894924
23	Punjab & Haryana	596852	2680025	3276877
24	Rajasthan	239380	205456	444836
25	Sikkim	599	14809	15408
26	Telangana	917698	192462	1110160
27	Tripura	21893	34590	56483
28	Uttarakhand	87650	46625	134275
	Total	8708727	23564731	32273453

Status of Implementation of Rules of VC as on 30.06.2024

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
b	Gauhati – Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 30.06.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 30.06.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	106
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	36
18	Madras	Yes	Yes	28
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	15
21	Orissa	Yes	Yes	126
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	28
	Implemented	27	27	1072
	Not Implemented	1	1	

Status of Implementation of e-Payments as on 30.06.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	No	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	Yes	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	22
	Not Implemented	4	6

Statistics of Virtual Courts-30.06.2024

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	146396	146394	457	28690	18828902
2	Chhattisgarh Traffic Department	768	757	0	75	123300
3	Gujarat Traffic Department	1242576	1194181	2223	97990	76312266
4	Haryana Traffic Department	1672062	1619164	5781	88279	74892151
5	Himachal Pradesh Traffic Department	341139	247566	421	11194	15968205
6	Jammu Traffic Department	511706	467206	3148	99981	63974795
7	Karnataka Traffic Department	60304	60269	173	52034	461997290
8	Kashmir Traffic Department	798559	798559	90305	148757	82377656
9	Kerala (Police Department)	1481024	1476145	3328	146773	78771217
10	Kerala Transport Department	986498	979303	4746	148240	195868157
11	Madhya Pradesh Traffic Department	418526	402171	390	18024	16383802
12	Maharashtra Transport Department	56569	55108	20	2125	2878505
13	Manipur Virtual Court (Traffic)	1	0	0	0	
14	Manipur Virtual Court (Transport)	1	0	0	0	
15	Meghalaya Traffic Department	519	439	0	40	30100
16	Notice Branch Delhi Traffic Department	19411249	19165326	93672	1834274	1314308956
17	Odisha Traffic Ctc-Bbsr Commissionerate	554252	502939	952	33048	31296001
18	Pune Traffic Department	6079	6055	23	630	118100
19	Rajasthan Traffic Department	37712	33952	2468	12030	8472671
20	Tamil Nadu Traffic Department	211314	168848	1542	99720	926759190
21	Tripura Traffic Department	3393	3390	5	1118	251200
22	Uttar Pradesh Traffic Department	17186990	13966214	75751	918416	520310541
23	Uttarakhand Traffic Department	21332	18443	58	1358	1556101
24	Uttarakhand Transport Department	5139	4430	11	265	391700
25	Virtual Court Chandigarh	517576	517576	651	37859	36435511
26	Virtual Court Delhi (Traffic)	6610708	6525720	123288	1840327	1775483752
27	Virtual Court Gujarat (Transport)	185196	175403	866	21512	85735405
28	West Bengal Traffic Department	185554	178463	837	8445	4507952
	Total	52653142	48714021	411116	5651204	5794033426

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 30.06.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	26
	Not Implemented	2

E-Filing Total Count as on 30.06.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	5499	5499
2	Andhra Pradesh	High Court	16087	3	16090
3	Bombay	Both Court	287234	949482	1236716
4	Calcutta	High Court	6290	1306	7596
5	Chhattisgarh	Both Court	473	19	492
6	Delhi	District Court	*	771580	771580
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	5835	9608	15443
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	60725	20	60745
12	Himachal Pradesh	Both Court	2004	76860	78864
13	Jammu & Kashmir	Both Court	24526	67055	91581
14	Jharkhand	Both Court	9	553	562
15	Karnataka	Both Court	1902	80269	82171
16	Kerala	District Court	*	632258	632258
17	Madhya Pradesh	District Court	*	323	323
18	Madras	Both Court	55373	633008	688381
19	Manipur	High Court	2122	137	2259
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	10768	45009	55777
22	Patna	Both Court	508823	367	509190
23	Punjab & Haryana	Both Court	21701	22986	44687
24	Rajasthan	Both Court	13880	2529	16409
25	Sikkim	Both Court	3505	4586	8091
26	Telangana	Both Court	5921	180	6101
27	Tripura	Both Court	3727	1741	5468
28	Uttarakhand	Both Court	45	32747	32792
		Total	1030951	3338126	4369077

e-Committee Outreach/ Training Programmes Conducted During the Month of June 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	22.06.2024	ECT_5_2024	Odisha Judicial Academy	ECT Phase-III Capacity Building Training programme for Administrative Head Staff & Court Manager	Administrative Head Staff & Court Manager	58
2	04.06.2024	ECT_5_2024	Delhi Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	245
3	18.06.2024 & 19.06.2024	ECT_14_2024	West Bengal Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Newly promoted Civil Judge (Senior Division) Officers	39
4	10.06.2024, 11.06.2024 & 12.06.2024	ECT 13_2024	West Bengal Judicial Academy	Computer Skill Enhancement Programme	Newly promoted Civil Judge (Senior Division) Officers	39
5	01.06.2024	ECT_17_2024	Kerala Judicial Academy	ICT & e Courts Induction programme	[ICT & e Courts Induction programme for newly recruited Civil Judges (Jr.Div.) –Phase I	50
6	07.06.2024	ECT_16_2024	High Court of Meghalaya	Live Streaming of Court Proceedings	staff of all district and sub-divisional courts	70
7	14.06.2024	ECT_4_2024	High Court of Meghalaya	eCourts Programme at district headquarters	advocates and advocate clerks	48
8	28.06.2024	ECT_4_2024	High Court of Meghalaya	eCourts Programme at district headquarters	training for advocates and advocate clerks	32
9	11.06.2024	ECT_4_2024	High Court of Rajasthan	eCourts Programme at district headquarters (CIS 1.0)	Officials including Assistant Registrars/ Court Masters working as Stamp Reporters	40

10	29.06.2024	ECT_4_2024	Bihar Judicial Academy	Features of CIS	Judicial Officer	14
11	01.01.2024 - 30.06.2024	ECT_7_2024	Madras High Court	Training Programmes on e-Filing	Judicial Officers, Advocates and Staff Members in the District Judiciary	19475
12	15.06.2024	ECT_7_2024	Kerala High Court	IT Training	Court Officers	35
13	23-06-2024	ECT_7_2024/ ECT_12_2024	Chhattisgarh State Judicial Academy	Advocate & Advocate Clerks	eCourts programme/ computer skill enhancement programme	48
TOTAL						20145
